

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III(Special Bench)**

**Item No.321**  
77/252(ND)/2023

**IN THE MATTER OF:**

Income Tax Officer Ward 21(1) New Delhi

**Vs.**

ROC (M/s. Rohit Landcon Pvt Ltd.)

.... **APPELLANT**

.... **RESPONDENT**

**SECTION**

**U/s 252 Companies Act 2013**

**Order delivered on 04.09.2023**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

: Mr. Puneet Rai, Sr. Standing Counsel along with Mr. Nikhil Jain, Advocate for Appellant

For the AROC

: Ms. Mitika, AROC

**ORDER**

Heard the Ld. Counsel appearing for the Income Tax Department. Since, the Respondent Company has neither appeared nor any reply received as the service of notice has not been completed by the Income Tax Department due to insufficient information available. Ld. Counsel for the Income Tax Department is allowed to publish the notice in one English Edition and in one Hindi Edition newspapers and file a proof of service.

List the matter on **20.11.2023**.

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(MANNI SANKARIAH SHANMUGA SUNDARAM)**  
**MEMBER (JUDICIAL)**